

Whenever necessary, the State Government is advised to modify/amend provisions of such legislation/Bill keeping the above in view. Sometimes, discussions are also held with the State Government concerned and Ministries/Departments of the Government of India with a view to arrive at the final decision.

Cap for receiving contribution under FCRA

344. SHRI C.M. RAMESH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the number of applications seeking permission to receive and utilize foreign contribution has increased in recent years;
- (b) if so, the details thereof;
- (c) whether Government has prescribed any cap for receiving contribution under Foreign Contribution (Regulation) Act, 2010; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) During the year 2012 and 2013, the applications received for grant of prior permission to receive/ utilize foreign contribution were 454 and 536 respectively. However, during the current year 379 applications have been received till 20.11.2014.

- (c) No, Sir.
- (d) Does not arise in view of answer given at 'C' above.

Denial of NFU to officers of CRPF

345. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has denied the benefits of non-functional upgradation (NFU) to the officers of Central Reserve Police Force (CRPF);
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the issue of extending NFU has also been examined by high powered committee recently;
- (d) if so, the observations/recommendations of the committee; and
- (e) the time by when the NFU is likely to be extended to CRPF and other paramilitary forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per DoP&T's O.M. No.AB.14017/64/2008-Estt. (RR) dated 24.04.2009, officers of an Organized Group 'A' Service only are entitled for benefits of Non Functional Upgradation (N.F.U.). Since CRPF is not an Organised Group 'A' Service, the officers of CRPF are not entitled and hence not granted benefits of N.F.U.

(c) and (d) No, Sir.

(e) Does not arise in view of reply to question (a) and (b) above.

Rehabilitation of migrated Kashmiri Pandits

346. SHRI MAJEED MEMON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is considering to make some suitable arrangements for rehabilitation of migrated Kashmiri Pandits near to their native place from where they migrated due to militancy;

(b) whether in that connection, Government has written to the Government of J&K stressing the need for en bloc allocation of land in safe locations in order to create colonies;

(c) whether Government of Jammu and Kashmir has taken any initiative(s) for creating dwelling units for these families under the Government plan for implementation of the rehabilitation scheme for migrants; and

(d) whether Central Government is going to make some finance available to Jammu and Kashmir Government under the scheme for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) At present there are about 62000 registered Kashmiri migrant families in the country. About 40,000 registered Kashmiri migrant families are residing in Jammu; about 19,338 registered Kashmir migrant families are in Delhi and about 1995 families are settled in other States.

The Government of India is providing various rehabilitation facilities to the Kashmiri migrants and has announced various Packages for them from time to time. The Government of India is facilitating cash relief of ₹ 6600/- per family per month along with free monthly ration to about 18,250 Kashmiri migrant families residing in Jammu. The Government of NCT of Delhi is also providing cash relief of ₹ 6600/- per family per month to about 3,385 eligible Kashmiri migrant families residing in Delhi. Other States are providing relief as per scales fixed by them from their own budget.